


OFFICE OF THE DISTRICT AND SESSIONS JUDGE (NEW DELHI DISTRICT)
PATIALA HOUSE COURT, NEW DELHI.

C I R C U L A R

In compliance of the directions of the Hon'ble High Court of Delhi issued in Case titled as Chanderjeet Kumar @ Krishan Vs. State, CrI. A. No.371/2015, a Training Programme on Juvenile Justice as per schedule (*annexed as "A"*) is to be conducted for all the Judicial Officers posted in New Delhi District w.e.f. *11th September, 2017 to 14th September, 2017 from 04.00 p.m. to 06.00 p.m.* at the Conference Hall, Main Building, Patiala House Court, New Delhi.

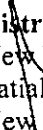
Further, it is mandatory for all the Judicial Officers to attend the said Training Programme as per schedule, as a report regarding the programme has to be submitted to the Hon'ble High Court of Delhi by the Delhi Judicial Academy mentioning the name of the participating Officers.


(POONAM A. BAMBA)
District & Sessions Judge
New Delhi District
Patiala House Courts
New Delhi.

No. 190/9-64 /Genl./Training Prog./NDD/2017 Dated:- 08/9/17

Copy forwarded for information/necessary action:-

1. The Director, Delhi Judicial Academy, Dwarka, New Delhi.
2. The Officer-In-Charge (Computer), Patiala House Courts, New Delhi with the request to ensure that the immediate circular is up-loaded on the website of this Court.
3. The Officer-In-Charge (Judl.Br.), Patiala House Courts, New Delhi.
4. The Officer-In-Charge, Pool Car Section, NDD with the request to oversee arrangements to allocate Pool Car Facility to the resource persons attending the training programme.
5. All the Officers of Delhi Higher Judicial Service & Delhi Judicial Service posted in New Delhi District, Patiala House Courts, New Delhi.
6. The Administrative Civil Judge, NDD for ensuring necessary arrangements for the training are in place.
7. The PS to the undersigned.
8. The APRO, NDD, Patiala House Courts, New Delhi.
9. The Care Taker, NDD, Patiala House Courts, New Delhi for necessary compliance.
10. Notice Board.


District & Sessions Judge
New Delhi District
Patiala House Courts
New Delhi

Training of the officers of District Judiciary, Delhi on Juvenile Justice at Patiala House Court Complex

Date & Time	Sessions	Resource Person
11.09.2017 4.00 pm to 6.00 pm	<p>Sessions-I</p> <p><u>Introduction & Overview of the Programme</u> Understanding the jurisprudence behind the separate legal regime to deal with the issues related to children.</p> <ul style="list-style-type: none"> o International Conventions <p>Constitutional & Statutory Mandates</p> <ul style="list-style-type: none"> • Challenges & way forward. <p>Sessions-II</p> <p><u>Other Issues Related to Children</u></p> <ul style="list-style-type: none"> • General Principles for Care & Protection of Children: <ul style="list-style-type: none"> o Best interest of the child o Principle of non-waiver of rights o Rehabilitation o Repatriation & Restoration o Principle of fresh Start 	<p>Mr. Anant Asthana, Advocate 9212117105 anant.asthana@gmail.com</p> <p>&</p> <p>Ms. Enakshi Ganguli Thukral Child Right Activist, HAQ 9810168978 enakshi@haqrc.org</p>
12.09.2017 4.00 pm to 6.00 pm	<p>Sessions-III</p> <p>Overview of Law relating to Juveniles The Juvenile Justice (Care & Protection of Children) Act, 2015 The Juvenile Justice Care & Protection of Children) Rules, 2016</p> <p>Sessions-IV</p> <p><u>Development of Law and the latest Amendments</u> Presentations on various seminal legal issues in landmark judgments of Hon'ble Supreme Court & High Court of Delhi</p> <p><u>Sanjay Suri Vs. Delhi Administration 1983 AIR SC 414</u></p> <p><u>Gopinath Ghosh Vs. State of West Bengal AIR 1984 SC 237</u></p> <p><u>Death Sentence Reference No.5/2010, State Vs. Jagtar & Ors.</u></p> <ul style="list-style-type: none"> • <u>Court on its own motion Vs. Delhi vs Administration</u> Crl. Writ Petition 8889/2011 <p><u>Mohd. Wasim Vs. State</u> 2012 Cri. LJ 3883</p> <p><u>Abdul Razzaq Vs. State of UP</u> AIR 2015 SC 1770</p> <ul style="list-style-type: none"> • <u>Chandarjeet Kumar @ Krishan Vs. State</u> Crl. A No. 371/2015 	<p>Ms. Anuradha Shukla Bhardwaj, Addl. Director, DJA anusbhardwaj@gmail.com 9910384787</p> <p>&</p> <p>Ms. Bharati Ali Director, HAQ Centre for Child Rights. 9871849521 26490136 26492551 bharti@haqrc.org</p>

13.09.2017
4.00 pm to
6.00 pm

Session-V

Issues of Law & Procedure

Time-bound Age inquiry: Legislative & Judicial approach

- o Nature & Scope of Inquiry
- o Protective Custody
- o - pending age inquiry

Review of Pendency of Cases in the Boards by the CMM

Session-VI

Issues related to Adoption

- Procedure relating to Adoption
 - o Adoption under:
 - Juvenile Justice (Care & Protection of Children) Act, 2015
 - The Hindu Adoptions and Maintenance Act, 1956
 - Adoption Regulations 2017

14.09.2017
4.00 pm to
6.00 pm

Sessions-VII

Minimizing Bias

Identifying the Preconceptions & Biases against:-

- o Children in Conflict with Law (CCL)
- o Children in need of Care & Protection (CNCP)

Neglected Children:-

- o Prevalence
- o Causes & Consequences

Challenges & Way forward

Sessions-VIII

Issues of law & Procedure

Power & Responsibilities of Children Court in dealing with:

Children between 16 to 18 years of age involved in heinous offences

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NALSA**

&

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&

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Secretary, CARA**

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**Sh. Dharmesh Sharma,
Principal Judge, Family
Courts, Central Tis Hazari**

&

**Ms. Ila Rawat, ASJ,(Spl. Fast
Tract Court, South Distt. Saket
Courts**